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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 11/2023

STAR INDIA PRIVATE LIMITED. & ANR.

..... Plaintiff

Through: Mr. Raunak Das Sharma and

Ms. Rimihim Tiwari,

Advocates

versus

LIVE4WAP.CLICK & ORS.

..... Defendant

Through: Mr. Parva Khare, Adv. for

D-14 (8451043583)

Mr. Ajay Gupta, Adv. for

D-29 (9811370966)

CORAM:

SIDHARTH MATHUR (DHJS), JOINT REGISTRAR

(JUDICIAL)

ORDER 09.08.2023

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List the matter before Hon'ble Court on the date already fixed i.e. **07.11.2023.**

I.A.No. 14820/23 (Application on behalf of the plaintiffs under Order I Rule 10 CPC seeking impleadment of additional rogue websites (notified on affidavit) engaged in infringing activities as defendants in the instant suit)

The plaintiff is seeking to implead defendants no. 31 to 117, which are the rogue website(s) illegally distributing the copyrighted content of the plaintiff. The existence of these website(s) have come to the notice of the plaintiff on their own. There is no need to issue notice to these website(s). It is a matter of common knowledge that such rogue website(s) do not have a permanent physical/digital address where the notice could be dispatched. These kind of



rogue website(s) exists the large ecosystem of the internet and simply disappears after being caught or noticed. They then usually crop up again with another web address(s) and the cycle is once again repeated. Be that as it may, the application is allowed thereby impleading the defendants no. 31 to 117.

The concerned domain-name registrar(s) shall provide the relevant details of these defendants to the plaintiff, who shall thereafter file the amended memorandum of parties.

SIDHARTH MATHUR (DHJS) JOINT REGISTRAR (JUDICIAL)

AUGUST 9, 2023/PU

Click here to check corrigendum, if any